

ITEM NO.64

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 182/2017

BIMAL GURUNG

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.120803/2017-PERMISSION TO FILE APPLICATION
FOR DIRECTION)

Date : 20-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Harish N. Salve, Sr. Adv.
Ms. Bansuri Swaraj, Adv.
Mr. Siddhesh Kotwal, Adv.
Ms. Shreya Bhatnagar, Adv.
Mr. Raghunatha Sethupathy, Adv.
Ms. Astha Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in two weeks.

In the meantime, no coercive steps shall be taken against the
petitioner.

(ASHWANI THAKUR)
COURT MASTER (SH)

(MALA KUMARI SHARMA)
COURT MASTER